

Central Administrative Tribunal Jammu Bench, Jammu



T.A. No.5457/2020
(S.W.P. No.1065/2011)

Monday, this the 3rd day of May, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Mohammad Yousuf Ganie & others

..Applicants

(Mr. S A Qadri, Advocate)

VERSUS

State of Jammu & Kashmir & others

..Respondents

(Mr. Rajesh Thappa, Deputy Advocate General)

ORDER (ORAL)**Mr. Justice L. Narasimha Reddy:**

Mr. Rajesh Thappa, learned Deputy Advocate General submits that the grievance, as projected in T.A. (SWP No.1065/2011), has since been redressed. Therefore, the T.A. is dismissed as infructuous. There shall be no order as to costs.



(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

May 3, 2021
/sunil/jyoti/sd/